## 8

### CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No:	588/91
Transfar Application No:	
. t-	DATE OF DECISION: 12.10.1994
A.B.Joshi	Petitioner
Shri Y.R.Singh.	Advocata for the Petitioners
Versus	
	e Supdt. of Post <sub>Respondent</sub> Division, Osmanabad).
Shri S.S.Karkera.	Advocate for the Respondent(s)
CORAM :	
The Hon'ble Shri Justi	ce M.S.Deshpande, Vice-Chairman,
The Hon'ble Shri M.R.K	olhatkar, Member(A).

1. To be referred to the Reporter or not ? M

2. Whether it needs to be circulated to other Benches of the Tribunal ?

(M.S.DESHPANDE) VICE-CHAIRMAN

(a)

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY.

Original Application No.588/91.

A.B.Joshi.

.... Applicant.

V/s.

The Supdt. of Post Offices, Osmanabad Division, Osmanabad - 413 501.

.... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman, Hon'ble Shri M.R.Kolhatkar, Member (A).

#### Appearances:-

Applicant by Shri Y.R.Singh. Respondents by Shri S.S.Karkera.

### Oral Judgment:-

Per Shri M.S.Deshpande, Vice-Chairman Dt.12.10.1994.

The only prayer of the applicant in this application is that he should be regularised as a Driver from November, 1990 and that he should be paid back wages with all consequential benefits. The learned counsel for the Respondents Shri Karkera stated that now the post has been sanctioned and there will not be any difficulty in regularising the applicant as a Driver from November, 1990.

2. Shri Singh also requests that the applicant should be paid all back wages and all the consequential benefits. Since the applicant approached us on 31.7.1991 we think that it would be only appropriate that he should be paid all the arrears from 31.7.1991 onwards though he may be given a regular appointment from November, 1990. The only direction that we are making in the present circumstances is that the applicant should be paid back wages from 1.8.1991 to-date within two months from the date of

\ \~



communication of this order to the Respondents. There will be no order as to costs.

Mickelhatker

(M.R.KOLHATKAR) MEMBER(A) (M.S.DESHPANDE) VICE\_CHAIRMAN

В.